

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 29 of 2020

Vinod Kumar Sahu

.... Petitioner(s).

Versus

1. State of Jharkhand
 2. The Director General of Police, Ranchi
 3. Senior Superintendent of Police, Ranchi
 4. The Superintendent of Police (City), Ranchi
 5. Deputy Superintendent of Police, Hatia, Ranchi
 6. The Officer-in-charge, SC/ST P.S , PO GPO & PS Kotwali, Ranchi
- Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Ms. Chandana Kumari, Advocate

FOR THE STATE : Mr. B.B. Sinha, APP

02/24.06.2020

Counsel for the petitioner seeks permission to withdraw this application as charge-sheet has already been submitted in this case with a liberty to file appropriate application before the appropriate forum.

Permission is accorded.

Accordingly, this criminal writ application stands dismissed as withdrawn with the aforesaid liberty.

(ANANDA SEN , J)